



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No. 1124/2021

Friday, this the 18th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nagma Sharma
Aged about 26 years old
D/o late Shri Jaswant
VPO Uncha Majra
Tehsil Pataudi, District Gurugram
Haryana-122503.

... Applicant

(By Advocate: Mr. Nitin Mudgal)

Versus

1. Directorate of Education
(The Director of Education)
Govt. of NCT of Delhi
Old Secretariat Building
Civil Lines, Delhi 110054
Email- diredu@hub.nic.in.
2. Delhi Subordinate Service Selection Board
(Through its Chairman)
Govt. of NCT of Delhi
FC-18, Institutional Area
Karkardooma, Delhi 110092
Email- dsssb-secu@nic.in.
3. Central Board of Secondary Education
Through its Chairman
Shiksha Kendra 2 Community Centre
Preet Vihar, New Delhi-110092.

... Respondents

(By Advocate : Ms. Esha Mazumdar)



OR D E R (ORAL)

Justice L. Narasimha Reddy:

The respondents issued notification for selection and appointment to various categories of Teachers. One of the conditions is that the candidate must have cleared the Central Teacher Eligibility Test (CTET). The applicant intends to apply for the post. However, her application is not being accepted on the ground that she did not clear the CTET. The applicant contends that the CTET examination was not conducted for the past two years and in that view of the matter, she could not clear the CTET.

2. Today, we heard Mr. Nitin Mudgal, learned counsel for applicant and Ms. Esha Mazumdar, learned counsel for respondents.

3. It may be true that the CBSC delayed or failed to conduct the examination for certain years. The fact, however, remains that it is a continuous process and quite a large number of qualified candidates are available. This very issue fell for consideration before this Tribunal in O.A. No. 300/2018 and the O.A. was dismissed. It is brought to our notice that the

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Hon'ble High Court of Delhi upheld the same in W.P. (C) No. 3621/2019.

4. We, therefore dismiss the O.A. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 18, 2021
/sunil/vb/ns/sd